

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133

IA(I.B.C)/349(CH)2021
IA(I.B.C)/420(CH)2021
CONT.A.(IBC)/5(CH)2023
IA(I.B.C)/68(CH)2022
IA(I.B.C)/2532(CH)2023
IA(I.B.C)/461(CH)2024
IA(I.B.C)/882(CH)2024
IA(I.B.C)/463(CH)2024
IA(I.B.C)/1054(CH)2024

In
CP(IB) No 376/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:
State Bank of India

...Petitioner-Financial Creditor

Versus

**Saber Paper Board Pvt.
Ltd.**

...Respondent-Corporate Debtor

Under Section: 7, 66(1), 43(1) r/w 44 (1), 45 (1), 49(2), 60(5) IBC 2016

Regulation: 44(2)

Rule: 11 of NCLT, 2016

Order delivered on 10.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 27.08.2024.

Sd/-

Court Officer

10.07.2024
Atiqur Rehman